

To,

Date: 30/04/2026

The Secretary,

Central Electricity Regulatory Commission

6th, 7th &amp; 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029

**Subject: Comments and Suggestions on Procedure for levying compensation charges for permitting additional time to achieve milestones under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022**

Respected Sir,

We are thankful to the Hon'ble Central Electricity Regulatory Commission for providing an opportunity for us to share our suggestion and comments on the Procedure for levying compensation charges for permitting additional time to achieve milestones under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Please find our comments in Annexure A.

We request the Hon'ble Central Electricity Regulatory Commission to kindly consider our submissions, as may be considered appropriate by the Commission.

Yours Sincerely,

For Continuum Green Energy Limited



Authorized Signatory

## Annexure - A

Comments and Suggestions on Draft Procedure for Levying Compensation Charges for Time Extension to Achieve Milestones under GNA Regulations 2022 issued by the Hon'ble CERC			
Sr. No.	Clause No.	Existing Clause as per the Draft Procedure issued by the Hon'ble CERC	Comments and Suggestions
1	Annexure-I Part B. Clause (5)	For such cases, where the revocation date is triggered under Regulation 24.6 within a period of two months from the GNA effective date, MEC charges for the first two months post the GNA effective date for achieving the CoD shall not be applicable. The total extended time shall be limited to 12 months.	<p>The draft procedure issued by Hon'ble CERC in a welcome step towards easing compliance with the GNA regulations and streamlining the access to transmission connectivity for interstate renewable energy (RE) projects.</p> <p>To ensure the procedure meets its stated objective of allowing the RE developers the additional time required to meet the various milestone stated under the regulations, it is our humble submission that the Hon'ble CERC must remove the ambiguity in the mentioned clause by clarifying the following:</p> <p><i>In provision (5) under part B. of the procedure, does the waiver of the MEC charges for first 2 months of the 12 months extension period apply to all the sub-clauses i.e. (a) to (d) under clause (1) of Regulation 24.6?</i></p> <p>Further to our submission, we request Hon'ble CERC to revise the clause in accordance with the clarification issued as a response to above question.</p>

*Shri Bant*

